

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2900
ANSWERED ON:17.08.2004
CORRUPTION IN MCD
Meghwal Shri Kailash;Rai Shri Nakul Das

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) The total number of counsellors of MCD arrested by the CBI on the charges of corruption, bribe etc. during the last three years and thereafter;
- (b) Whether CBI has filed charge sheets against such persons;
- (c) if so, the details thereof;
- (d) whether CVC has suggested some reforms to curb the corruption in MCD; and
- (e) if so, the details thereof and action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a) to (c): The Central Bureau of Investigation has arrested three Counsellors of Municipal Corporation of Delhi, inter alia, on the charges of corruption and bribery during the last three years. The charge sheet against one of the aforesaid three Counsellors has been filed in the court of Special Judge, Patiala House Courts, New Delhi on 11th August, 2004. The filing of charge sheets against the remaining two Counsellors depends on completion of the investigation into the cases registered against them.

(d) to (e): Municipal Corporation of Delhi has, in pursuance of the suggestions given by the Central Vigilance Commission in various meetings held with its officers, inter alia, taken a number of steps to eradicate corruption in the Corporation which include:

- (i) Setting-up of Consumer Care Centres/Citizen Service Bureau in all the zones;
- (ii) Provision of internet facilities to all Divisional Officers for uploading tender documents/forms themselves on the website of the Corporation, namely, www.mcdonline.gov.in.NITs;
- (iii) Issue of directions to Zonal Authorities and Heads of Departments to carry out detailed videography of public land freed from encroachments;
- (iv) Preparation of details of officers responsible for protection of Corporation's land so as to fix responsibility in case the public land is encroached upon; and
- (v) Identification of sensitive areas, taking strict disciplinary actions against delinquent officials and submission of periodic status reports in this regard to the Central Vigilance Commission.